

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd
v.
Prabhu Shanti Real Estate Pvt Ltd

.... Petitioner
.... Respondent

Order U/s. 7 of IBC, 2016 (CIRP)

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Sr. Adv. Sunil Fernandes, Adv. Abhishek
Parma, Adv. Diksha Dadu, Adv. Rajshree
Chaudhary
For the Suspended Board : Mr. Abhishek Anand Mr. Karan Kohli and Ms.
Palak Kalra, Advocates

ORDER

CA-1028/2018, CA-840/2019, IA-6287/2023, IA-1443/2024

Mr. Sunil Fernandes, Ld. Sr. Counsel appearing for the RP states that an application on behalf of RP has been filed seeking extension of CIRP period which is likely to be listed soon before this Bench and therefore he is seeking a short accommodation.

At request and by consent, list the matter on **01.05.2024**. **In the meantime, parties are directed to complete all the pleadings before the next date of hearing.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.04.2024
Lalit